

(DCRB) Rules, 1958 after their completion of 30 years of qualifying service or 50 years of age.

(c) The existing guidelines for reviewing the records of the All India Services Officers are based on the principles of weeding out the officer(s) of doubtful integrity or the officers who have outlives their utility and their services are no longer useful to the general administration.

(d) There is no provision in the CSMOP for initiating disciplinary proceedings against defaulting officer(s). However, para 66 of the Central Secretariat Manual of Office Procedure (CSMOP) provides guidelines for handling communications received from the general public.

De-Registering of Kendriya Bhandar

1766. SHRI UPENDRA KUSHWAHA : Will the PRIME MINISTER be pleased to state :

(a) whether Kendriya Bhandar, a Multi-State Cooperative Society (MSCS), is actually a commercial organisation;

(b) whether Cabinet Committee on Accommodation (CCA) has also held in their November 2005 decision that Kendriya Bhandar is a Multi-State Cooperative Society being run on commercial lines and not on co-operative principles;

(c) whether general body of Kendriya Bhandar has also held in their meeting dated 26 September, 2004 that the Kendriya Bhandar is a commercial organisation; and

(d) if so, the action taken to de-register Kendriya Bhandar from Multi-State Cooperative Societies Act, 2002 since it is not working on co-operative principles?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSION (SHRI V. NARAYANASAMY) : (a) and (b) No Sir, Kendriya Bhandar is a Multi-State Cooperative Society set up for welfare of Government servants with the aim of supplying essential commodities of quality at competitive and fair prices. It continues to carry out welfare activities and caters to the items of daily needs of the Central Government employees and general public at large at reasonable prices. Cabinet Committee on Accommodation in the year 2005 approved charging of market rate of license fee from Kendriya Bhandar for the General Pool Residential Accommodation allotted to it in view of the fact that the overall business activities of Kendriya Bhandar are running in profit.

(c) Kendriya Bhandar has informed that in the meeting held on 26 September, 2004 the General Body has not decided/resolved that Kendriya Bhandar is a commercial organization.

(d) Does not arise.